

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3690
ANSWERED ON:17.08.2010
REGISTRATION OF CARGO AGENTS AND TRANSPORT COMPANIES
Deora Shri Milind Murl

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to make registration mandatory for cargo agents/transport companies at State Transport Departments;
- (b) if so, the details thereof; and
- (c) the time by which the said scheme is likely to be implemented?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N. SINGH)

(a) & (b) As per section 3 of the Carriage by Road Act, 2007, registration of common carrier is mandatory to carry out the business of transportation of goods by road.As per section 2 (a) of the said Act, common carrier includes goods booking company, contractor, agent, broker etc who are engaged in the business of transportation of goods by road.

(c) Implementation of the Act has been deferred upto 28th February 2011.